



2026:AHC:125632

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 19343 of 2026

Ajit Yadav @ Rohit Kumar Yadav

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Rajnish Kumar Shahi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicant and Sri Amrit Raj, learned AGA for State-respondent.
2. The instant bail application has been filed on behalf of the applicant with a prayer that this Hon'ble Court may graciously be pleased to release the applicant on bail in Case Crime No. 388 of 2025, under Section- 3/5A/5B/8 of the Cow Slaughter Act and Section 109(1) of BNS, Police Station- Salempur, District- Deoria, during pendency of his trial before court concerned.
3. Learned counsel for the applicant submitted that five accused persons have been named in the first information report. He further submitted that two accused persons were arrested on the spot and one cow and two calves were recovered from their possession. He next submitted that arrested accused persons namely *Nagendra Kumar and Raj Yadav*, who were arrested at the spot have already been enlarged on bail by this Court vide order dated 10.03.2026 & 16.04.2026 passed in Criminal Misc. Bail Application No. 5833 of 2026 and Criminal Misc. Bail Application No. 7249 of 2026. He submitted that other three accused persons including the applicant were not found on the spot and have been implicated solely on the basis of the alleged confessional

statements of the arrested co-accused person. It was argued that no independent evidence has been collected against the applicant connecting him with the alleged offence. Therefore, the case of the present applicant stands on a better footing than that of the co-accused who have already been enlarged on bail. It was thus contended that the applicant is also entitled to be released on bail on the ground of parity. Learned counsel further submitted that the applicant has been in judicial custody since 20.04.2026. It was argued that, in the event of his release on bail, the applicant shall not misuse the liberty of bail, shall not evade the course of justice, and shall cooperate in the trial proceedings.

4. Per contra, learned A.G.A. appearing for the State vehemently opposed the prayer for bail.

5. Having heard learned counsel for the parties and considering the fact that the co-accused have already been granted bail by Coordinate Benches of this Court, this Court finds that the applicant is entitled to be released on bail on the ground of parity. Accordingly, the bail application is **allowed**.

6. Let the applicant- **Ajit Yadav @ Rohit Kumar Yadav**, involved in the aforesaid case be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

(i). The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.

(ii). The applicant shall cooperate in the trial sincerely without seeking any adjournment.

(iii). The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

7. In the event of breach of any of the aforesaid conditions, the court concerned shall be at liberty to take appropriate coercive measures for securing the presence of the accused and/or to cancel the bail granted to him in accordance with law. The identity, status, and proof of residence of the applicant as well as the sureties shall be duly verified by the court concerned before acceptance of the bail bonds.

June 3, 2026

Neetu

(Anil Kumar-X,J.)